



2026:AHC:15503

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1665 of 2026

Yogesh Chandra

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bhagwan Dutt Pandey, Brijendra Kumar Srivastava, Sunny Prakash
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Officer, Tehsil Nautanwa, District Maharajganj to decide Case No.T202505470315127 (Ramesh Chandra and others Vs. Ishwar Chandra and others) expeditiously.
4. The matter is pending before the Court below since 28.04.2023 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

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